

(2)

RESUME OF WORK DONE BY LOK SABHA

**NINTH LOK SABHA
2nd SESSION, 1990**

**LOK SABHA SECRETARIAT • NEW DELHI
July, 1990/Asadha, 1912 (Saka)**

RESUME OF WORK DONE BY LOK SABHA

(NINTH LOK SABHA — SECOND SESSION)

(12th March to 31st May, 1990)



**LOK SABHA SECRETARIAT
NEW DELHI**

July, 1990/Asadha, 1912 (Saka)

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PREFACE

This publication contains a brief resume of work done by Ninth Lok Sabha during the 2nd Session i.e. from 12th March to 31st May, 1990.

NEW DELHI;
July, 1990
Asadha, 1912 (Saka)

SUBHASH C. KASHYAP,
Secretary-General.

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**RESUME OF WORK DONE BY LOK SABHA DURING THE SECOND SESSION,
MARCH-MAY, 1990**

1 DURATION OF SESSION

Date of Commencement	● 12th March, 1990
Date of adjournment <i>sine-die</i>	*31st May, 1990
Date of Prorogation	8th June, 1990
Total number of days of Session	81 ✓
Number of days of sittings	53
Number of hours of sittings	388 hours and 34 minutes

*The session was originally scheduled to conclude on Friday, the 25th May, 1990. On the recommendation of BAC House agreed to sit till 31st May, 1990.

2. ADJOURNMENT MOTIONS

Admitted and Discussed

Sl. No.	Subject	Name of Member	Date when admitted	Date when discussed	Decision of the House	Time taken H. M.
1.	Situation arising out of the increasing terrorist activities in Punjab leading to killing of several persons due to bomb blast at a religious procession in Batala on 3 April, 1990.	Shri P.R. Kumaramangalam	5.4.1990	5.4.1990 (At 12.00 hrs)	Negative by voice vote	2 52
2.	Threat to democracy as a result of political murders and criminalisation of politics as in Meham recently.	Shri Vasant Sathe	18.5.1990	18.5.1990 (At 13.04 hrs)	Negative by voice vote.	3 41

3. BILLS

(i) Government Bills

Sl. No.	Title of the Bill	Date of introduction	Date of laying on the Table (in the case of Bills passed by Rajya Sabha)	Date of discussion in Lok Sabha	Time taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
1.	The Code of Criminal Procedure (Amendment) Bill, 1990	12.3.90	—	16.3.90 19.3.90 21.3.90 (Consideration and passing)	H 3 M 37	24	3	Passed as amended
			5.4.90 (As returned by Rajya Sabha with amendments)	19.4.90 (Consideration of amendments made by Rajya Sabha)	0 37	1	—	Amendments made by Rajya Sabha considered and agreed to by Lok Sabha

* Motion for consideration of the Bill was discussed together with the Statutory Resolution seeking disapproval of the Code of Criminal Procedure (Amendment) Ordinance, 1990 (No. 1 of 1990).

1	2	3	4	5	6	7	8	9
11.	The Criminal Law Amendment (Amending) Bill, 1989, as passed by Rajya Sabha	—	27.12.89 (Earlier session)	29.3.90 (Consideration and passing)	0	43	6	2 Passed as amended
*12.	The Constitution (Sixty-fifth Amendment) Bill, 1990 (<i>Amendment of article 356</i>)	4.4.90	—	5.4.90 (Consideration and passing)	1	13	1	1 Passed as amended
13.	The Constitution (Sixty-sixth Amendment) Bill, 1990 (<i>Amendment of the Ninth Schedule</i>)	19.4.90	—	29.5.90 30.5.90 (Consideration and passing)	2	36	5	1 Passed as amended
14.	The Gold (Control) Repeal Bill, 1990	24.4.90	—	24.5.90 (Consideration and passing)	0	52	5	— Passed
**15.	The Union Duties of Excise (Distribution) Amendment Bill, 1990	4.5.90	—	24.5.90 (Consideration and passing)			6	— Passed
**16.	The Additional Duties of Excise (Goods of Special Importance) Amendment Bill, 1990	11.5.90	—	24.5.90 (Consideration and passing)	1	36	6	— Passed
17.	The Constitution (Scheduled Castes) Orders (Amendment) Bill, 1990, as passed by Rajya Sabha	—	11.5.90	24.5.90 28.5.90 29.5.90 (Consideration and passing)	4	22	74	— Passed

18.	The Appropriation (No.2) Bill, 1990	16.5.90	—	16.5.90 (Consideration and passing)	0	17	—	—	Passed
19.	The Constitution (Sixty-seventh Amendment) Bill, 1990 (<i>Amendment of articles 124 and 222 etc.</i>)	18.5.90	—	—	—	—	—	—	Pending
20.	The National Commission for Women Bill, 1990	22.5.90	—	30.5.90 (Consideration and passing)	0	08 33	—	11	Discussion on the motion for consid- eration not con- cluded. Pending
21.	The Advocates (Amendment) Bill, 1990	22.5.90	—	—	0	05	—	—	Pending

*The Short title of the Bill was changed to the Constitution (Sixty-fourth Amendment) Bill, 1990 through an amendment to clause 1 by Lok Sabha.

**Discussed together.

1	2	3	4	5	6	7	8	9
					0 10		6	Passed as amended
				28.5.90 29.5.90 30.5.90 (Consideration and passing)	6 00	34		
*22.	The Constitution (Sixty-eighth Amendment) Bill, 1990 (<i>Amendment of article 338</i>)	23.5.90	—					
23.	The Jute Manufactures Development Council (Amendment) Bill, 1990	28.5.90	—	—	—	—	—	Pending
24.	The Constitution (Sixty-ninth Amendment) Bill, 1990 (<i>Amendment of article 332</i>)	28.5.90	—	—	—	—	—	Pending
25.	The Legislative Councils Bill, 1990 as passed by <i>Rajya Sabha</i>	—	29.5.90	—	—	2	—	Pending
26.	The Coal India (Regulation of Transfers and Validation) Bill, 1990	30.5.90	—	—	—	—	—	Pending
27.	The Salaries and Allowances of Officers of Parliament (Amendment) Bill, 1990	30.5.90	—	31.5.90 (Consideration and passing)	0 25	—	—	Passed
28.	The Citizenship (Amendment) Bill, 1990	31.5.90	—	—	—	—	—	Pending
29.	The Public Liability Insurance Bill, 1990	31.5.90	—	—	—	—	—	Pending
30.	The Chief Election Commissioner and other Election Commissioners (<i>Conditions of Service</i>) Bill, 1990	31.5.90	—	—	—	—	—	Pending

31.	The Constitution (Seventy-second Amendment) Bill, 1990 (<i>Insertion of new article 371 J and amendment of First and Fourth Schedules</i>)	31.5.90	—	—	0	12	—	—	Pending
32.	The President's Emoluments and Pension (Amendment) Bill, 1990	31.5.90	—	31.5.90 (Consideration and passing)	0	25	—	—	Passed
33.	The Gift-tax Bill, 1990	31.5.90	—	—	—	—	—	—	Pending

*The Short title of the Bill was changed to the Constitution (Sixty-fifth Amendment) Bill, 1990 through an amendment to clause 1 by Lok Sabha.

SUMMARY

1. Bills pending at the end of the last session	4
2. Bills introduced	28
3. Bills opposed at introduction stage	4
4. Bills passed by Rajya Sabha and laid on the Table	3
5. Bills passed by Rajya Sabha and returned by Lok Sabha with amendments	1
6. Bills returned by Rajya Sabha with amendments and laid on the Table	2
7. Bills passed	20
8. Bills negatived	1
9. Bills withdrawn	Nil
10. Bills part discussed	1
11. Motions for adjournment of debate on Bills adopted	Nil
12. Bills referred to Select Committee	Nil
13. Bills referred to Joint Committee	Nil
14. Bills reported by Select Committee	Nil
15. Bills reported by Joint Committee	Nil
16. Bills originating in and referred to Joint Committee by Rajya Sabha in respect of which motion for concurrence was adopted by Lok Sabha	Nil
Bills pending at the end of the session vide Para No. 553 of Lok Sabha Bulletin-Part II, Dated 11.6.1990	14

Sl. No.	Title of the Bill and Member-in-Charge	Date of Introduction	Date of laying on the Table (in case of Bills passed by Rajya Sabha)	Date(s) of discussion in Lok Sabha	Time Taken	No. of amendments tabled	No. of amendments carried	Progress/Remarks
1	2	3	4	5	6	7	8	9
1.	The Constitution (Amendment) Bill, 1989 (<i>Amendment of article 81, etc.</i>) by Shri Harish Rawat.	16-3-1990	—	—	—	—	—	Pending
2.	The Constitution (Amendment) Bill, 1989 (<i>Insertion of new article 38A, etc.</i>) by Shri Harish Rawat.	16-3-1990	—	—	—	—	—	Pending
3.	The Agricultural Produce Prices Fixation Bill, 1989 by Shri Uttam Rathod.	16-3-1990	—	—	—	—	—	Pending
4.	The Constitution (Amendment) Bill, 1989 (<i>Insertion of new article 16A, etc.</i>) by Shri G.M. Banatwalla. [Bill No. 88 of 1989]	16-3-1990	—	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
5.	The Indian Citizens Abroad (Voting Right at Elections) Bill, 1989 by Shri G.M. Banatwalla.	16-3-1990	—	—	—	—	—	Pending
6.	The Constitution (Amendment) Bill, 1989 (<i>Amendment of article 324</i>) by Shri G.M. Banatwalla.	16-3-1990	—	—	—	—	—	Pending
7.	The Constitution (Amendment) Bill, 1989 (<i>Insertion of new article 16A</i>) by Shri G.M. Banatwalla. [Bill No. 80 of 1989]	16-3-1990	—	—	—	—	—	Pending
8.	The Constitution (Amendment) Bill, 1990 (<i>Insertion of new article 15A, etc.</i>) by Shri Hannan Mollah.	16-3-1990	—	—	—	—	—	Pending
9.	The Infant Foods and Feeding Bottles (Regulation of Production, Supply and Distribution) Bill, 1990 by Shri Ram Naik.	16-3-1990	—	—	—	—	—	Pending
10.	The Constitution (Amendment) Bill, 1990 (<i>Substitution of new Schedule for Eighth Schedule</i>) by Shri Bhogendra Jha.	16-3-1990	—	—	—	—	—	Pending
11.	The Constitution (Amendment) Bill, 1990 (<i>Substitution of new article for article 37</i>) by Shri Bhogendra Jha.	16-3-1990	—	—	—	—	—	Pending
12.	The Forest (Conservation) Amendment Bill, 1990 (<i>Amendment of section 2, etc.</i>) by Shri Hari Shankar Mahale.	16-3-1990	—	12-4-1990 26-4-1990 (Consideration)	3 - 45	1	NIL	Bill withdrawn by leave of the House.

13.	The Constitution (Amendment) Bill, 1990 (Amendment of articles 310 and 311) by Shri Satyagopal Misra.	16-3-1990	—	—	—	—	Pending
14.	The Constitution (Amendment) Bill, 1990 (In- sertion of new article 184) by Shri Satyagopal Misra.	16-3-1990	—	—	—	—	Pending
15.	The Married Women (Protection of Rights) Bill, 1990 by Shrimati Basava Rajeswari.	16-3-1990	—	—	—	—	Pending
16.	The Widows' Welfare Bill, 1990 by Shrimati Basava Rajeswari.	16-3-1990	—	—	—	—	Pending
17.	The Abolition of Begging Bill, 1990 by Shrimati Basava Rajeswari.	16-3-1990	—	—	—	—	Pending
18.	The Banning of Sex Determination Tests Bill, 1990 by Shrimati Basava Rajeswari.	16-3-1990	—	—	—	—	Pending
19.	The Domestic Workers (Conditions of Service) Bill, 1990 by Shri Harish Rawat.	16-3-1990	—	—	—	—	Pending
20.	The Ceiling on Wages Bill, 1990 by Shri Dharmesh Prasad Verma.	16-3-1990	—	—	—	—	Pending

1	2	3	4	5	6	7	8	9
21.	The Constitution (Amendment) Bill, 1990 (<i>Substitution of new article for article 263</i>) by Shri Dharmesh Prasad Verma.	16-3-1990	—	—	—	—	—	Pending.
22.	The Constitution (Amendment) Bill, 1990 (<i>In- sertion of new article 30A</i>) by Shri Dharmesh Prasad Verma.	16-3-1990	—	—	—	—	—	Pending.
23.	The Disabled Persons (Rehabilitation and Welfare) Bill, 1990 by Shri Uttam Rathod.	16-3-1990	—	—	—	—	—	Pending.
24.	The Constitution (Amendment) Bill, 1990 (<i>In- sertion of new articles 281A and 281B</i>) by Shri Chitta Basu.	16-3-1990	—	—	—	—	—	Pending.
25.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of articles 200 and 201</i>) by Shri Chitta Basu.	16-3-1990	—	—	—	—	—	Pending.
26.	The Agricultural Workers Bill, 1990 by Shri Chitta Basu.	16-3-1990	—	—	—	—	—	Pending.
27.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of Eighth Schedule</i>) by Shri Chit- ta Basu.	16-3-1990	—	—	—	—	—	Pending.
28.	The Agricultural Workers (Minimum Wages and Welfare) Bill, 1990 by Shri Dharmesh Prasad Verma.	16-3-1990	—	—	—	—	—	Pending.
29.	The Agricultural Workers (Minimum Wages and Welfare) Bill, 1990 by Shri Satyagopal Misra.	16-3-1990	—	—	—	—	—	Pending.
30.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of articles 81 and 82</i>) by Shri Bhajanman Behera.	16-3-1990	—	—	0 - 13 Mts Time taken on introduc- tion of Bills at Sl. Nos.	—	—	Bill removed from the Re- gister of Pending Bills

		29-12-1989 (Earlier Session)	16-3-1990 30-3-1990 (Considera- tion)	1 to 30. 5 - 00	NIL	NIL	Bill with- drawn by leave of the House.
31.	The Constitution (Amendment) Bill, 1989 (<i>In- sertion of new article 16A</i>) by Shri Amar Roy Pradhan.	—	—	—	—	—	Pending.
32.	The Payment of Unemployment Allowance Bill, 1989 by Prof. P.J. Kurien.	30-3-1990	—	—	—	—	Pending.
33.	The Representation of the People (Amend- ment) Bill, 1989 (<i>Amendment of section 20</i>) by Prof. P.J. Kurien.	30-3-1990	—	—	—	—	Pending.
34.	The Representation of the People (Amend- ment) Bill, 1989 (<i>Substitution of new section for section 77, etc.</i>) by Prof. P.J. Kurien.	30-3-1990	—	—	—	—	Pending.
35.	The Backward Areas Development Board Bill, 1990 by Shri Yadvendra Datt.	30-3-1990	—	—	—	—	Pending.
36.	The Anti-Espionage Bill, 1990 by Shri Yadvendra Datt.	30-3-1990	—	—	—	—	Pending.
37.	The Grains Board Bill, 1990 by Shri Yadvendra Datt.	30-3-1990	—	—	—	—	Pending.

1	2	3	4	5	6	7	8	9
38.	The Compulsory Military Training Bill, 1990 by Shri Uttam Rathod.	30-3-1990	—	—	—	—	—	Pending.
39.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of articles 75 and 164</i>) by Shri K. Ramamurthy.	30-3-1990	—	—	—	—	—	Pending.
40.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of article 111</i>) by Shri K. Ramamurthy.	30-3-1990	—	—	—	—	—	Pending.
41.	The Nationalised Banks (Loans Recovery Procedure) Bill, 1990 by Shri Mullappally Ramachandran.	30-3-1990	—	—	—	—	—	Pending.
42.	The Employees' State Insurance (Amendment) Bill, 1990 (<i>Amendment of section 2, etc.</i>) by Shri S. Krishna Kumar.	30-3-1990	—	—	—	—	—	Pending.
43.	The Youth Bill, 1990 by Shri Hannan Mollah.	30-3-1990	—	26-4-1990 (i) 0.05 Mts. 11-5-1990 Time taken (Consideration) on introduction of Bills at Sl. Nos. 32 to 43 (ii) 3 - 21	2	NIL	Discussion on the motion for consideration not concluded. Pending.	
44.	The Constitution (Amendment) Bill, 1990 (<i>Insertion of new article 31</i>) by Shri Sudhir Giri.	12-4-1990	—	—	—	—	—	Pending.
45.	The Constitution (Amendment) Bill, 1990 (<i>Insertion of new articles 75A and 164A</i>) by Shri Shantilal Patel.	12-4-1990	—	—	0 - 03 Mts. Time taken on introduction of Bills at S. Nos. 44 and 45.	—	—	Pending.

46.	The Employment Guarantee Bill, 1990 by Shri Bhogendra Jha.	26-4-1990	—	—	—	—	Pending.
47.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of article 51</i>) by Shri Yamuna Prasad Shastri.	26-4-1990	—	—	—	—	Pending.
48.	The Constitution (Scheduled Castes) Order (Amendment) Bill, 1990 (<i>Omission of paragraph 3, etc.</i>) by Prof. K.V. Thomas.	26-4-1990	—	—	—	—	Pending.
49.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of article 171</i>) by Shri Y.S. Raja Sekhar Reddy.	26-4-1990	—	—	—	—	Pending.
50.	The Constitution (Amendment) Bill, 1990 (<i>Insertion of new article 15A etc.</i>) by Shri Harish Rawat.	26-4-1990*	—	—	0 - 05 Mts. Time taken on introduction of Bills at S. Nos. 46 to 50	—	Pending.

1	2	3	4	5	6	7	8	9
51.	The Employment Bill, 1990 by Shri Anadi Charan Das	11-5-1990	—	—	—	—	—	Pending.
52.	The Building and Construction Workers (Conditions of Employment) Bill, 1990 by Shri Satyagopal Misra.	11-5-1990	—	—	—	—	—	Pending.
53.	The Constitution (Scheduled Tribes) order (Amendment) Bill, 1990 (<i>Amendment of the Schedule</i>) by Shri Uttamrao Patil.	11-5-1990	—	—	—	—	—	Pending.
54.	The Constitution (Amendment) Bill, 1990 (<i>Amendment of article 155</i>) by Shri Prakash Koko Brahmabhatt.	11-5-1990	—	—	—	—	—	Pending.
55.	The Mother's Lineage Bill, 1990 by Km. Umabharti.	11-5-1990	—	—	—	—	—	Pending.
56.	The Reservation of Vacancies in Posts and Services (For Scheduled Castes and Scheduled Tribes) Bill, 1990 by Shri Chhaviram Argal.	11-5-1990	—	—	—	—	—	Pending.
57.	The Marginal Farmers and Agricultural Workers Family Security Bill, 1990 by Km. Umabharti.	11-5-1990	—	—	—	—	—	Pending.
58.	The Working Women Welfare Bill, 1990 by Km. Umabharti.	11-5-1990	—	—	—	—	—	Pending.
59.	The Constitution (Amendment) Bill, 1990 (<i>Substitution of new article for article 263</i>) by Shri Prakash Koko Brahmabhatt.	11-5-1990	—	—	—	—	—	Pending.

60.	The Constitution (Amendment) Bill, 1990 (<i>Insertion of new Part XVIA</i>) by Shri C.P. Mudalagiriappa.	11-5-1990	—	—	—	—	Pending.
61.	The Code of Civil Procedure (Amendment) Bill, 1990 (<i>Amendment of section 34</i>) by Shri Mullappally Ramachandran.	11-5-1990	—	—	—	—	Pending.
62.	The Provision of Employment Bill, 1990 by Shri Prakash Koko Brahmabhatt.	11-5-1990	—	—	—	—	Pending.
63.	The Citizens (Provision of Compulsory Housing) Bill, 1990 by Shri Prakash Koko Brahmabhatt.	11-5-1990	—	—	0-09 Mts Time taken on introduction of Bills at S. Nos. 51 to 63.	—	Pending.

SUMMARY

1. Bills Pending at the end of the last session	14
2. Bills Introduced	62
3. Bills withdrawn	2
4. Bills negatived	NIL
5. Bills removed from the Register of Pending Bills	1
6. Part-discussed	1
7. Bills pending at the end of the Session <i>vide</i> Para No. 554 of Bulletin-Part-II, dated 11.6.1990	73

4. CALLING ATTENTION

Sl. No.	Subject	Name of Member who called attention	Name of Minister/date when taken up	Time taken H. M.
1	2	3	4	5
1.	Situation arising out of recent spurt in terrorist activities in Punjab and the steps taken by the Government in regard thereto.	Sh. Harish Rawat	Sh. Mufti Mohd. Sayeed 22-3-90	1 07
2.	Situation arising out of the exodus of large number of people from Kashmir Valley due to violence unleashed by secessionist elements there and the steps taken by the Government to rehabilitate the displaced persons.	Sh. Girdharilal Bhargava	Sh. Mufti Mohd. Sayeed 26-3-90	1 18
3.	Reported increase in the incidents of molestation of women passengers in buses in Delhi and the steps taken by the Government to ensure their safety.	Sh. Harish Rawat	*Sh. P. Upendra 9-4-90	1 10
4.	Major fire accident in the Angul plant of National Aluminium Company Ltd., Orissa resulting in substantial losses and steps taken by the Government in that regard.	Sh. Bhabani Shankar Hota	Shri Dinesh Goswami 12-4-90	0 41
5.	Reported discontentment among the people affected by the Narmada Dam Project in the States of Maharashtra, Madhya Pradesh and Gujarat and the steps taken by the Government to resolve the issues involved.	Sh. Ram Naik	Sh. Manubhai Kotadia 17-4-90	1 23
6.	Situation arising out of draining of large quantity of furnace oil from Bokaro Steel Plant into the Damodar river leading to pollution of the river water causing stoppage of water supply to the entire industrial and colliery belt of Dhanbad district of Bihar and the steps taken by the Government in that regard.	Shri A.K. Roy	Shri Dinesh Goswami 18-4-90	1 04

*Made on behalf of Min. of Home Affairs (Shri Mufti Mohd. Sayeed).

1	2	3	4	5
7.	The alleged violation of the Foreign Exchange Regulation Act and various tax laws by the Express Group of companies and action taken by the Government in the matter.	Shri Harish Rawat	Prof. Madhu Dandavate 25-4-90	1 19
8.	Reported fall in the prices of Virginia Flue Cured tobacco resulting in distress to the tobacco growers and the steps taken by the Government to mitigate their sufferings.	Dr. Biplab Dasgupta	Shri Arun Nehru 26-4-90	0 47
*9.	Reported irregularities in the A-320 Air-Bus deal and the steps taken by the Government in regard thereto.	—	—	—
10.	Situation arising out of the decision of the U.S. Government to single out India for unfair trade practices under Super 301 provision of the United States Trade Act and action taken by the Government in regard thereto.	Shri Prakash Koko Brahm-bhatt	Shri Arun Nehru 4-5-90	1 16
11.	Recent spate of bomb blasts in Delhi resulting in deaths of innocent people and injuries to several others and the steps taken by the Government in regard thereto.	Shri Kalpnath Rai	Shri Subodh Kant Sahay 8-5-90	0 48
12.	Situation arising out of the alleged harassment of Fijians of Indian origin in Fiji and the steps taken by the Government in the matter.	Prof. Vijay Kumar Malhotra	Shri Hari Kishore Singh 10-5-90	1 05
13.	Glut in the cotton market and consequent steep fall in the prices of cotton resulting in heavy losses to the cotton growers and the steps taken by the Government in regard thereto.	Shri Kadambur M.R. Janarthanan	Shri Sharad Yadav 11-5-90	0 41

*Converted into discussion under rule 193 and taken up on the same day (3-5-1990).

1	2	3	4	5
14.	Situation arising out of contract for sale of 50 Mirage III aircraft by Australia to Pakistan and the steps taken by the Government in regard thereto.	Shri Sudhir Giri	Shri I.K. Gujral 16-5-90	0 19
15.	Reported concentration of Pakistani troops close to Indo-Pak border in Chhamb sector and the steps taken by the Government in regard thereto.	Shri P.R. Kumaramangalam	Dr. Raja Ramanna 17-5-90	1 16
16.	Reported increasing tension amongst the teachers, students and non-teaching staff of the Jawaharlal Nehru University and the steps taken by the Government in regard thereto.	Shri Bhabani Shankar Hota	Shri Chimanbhai Mehta 22-5-90	0 30
17.	Acute shortage of drinking water in Delhi and other parts of the country and the steps taken by the Government in regard thereto.	Dr. Laxminarayan Pandey	Shri Murasoli Maran 24-5-90	0 50

5. DIVISIONS

No. of divisions held	 14
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6. FINANCIAL BUSINESS

Subject	Date of Presentation	Dates of Discussion	Time Taken
1	2	3	4
(i) Railway Budget			
			H M
Budget (Railways) for 1990-91	14.3.90	21.3.90 } 22.3.90 } 23.3.90 } 26.3.90 }	*General Discussion 1 03 *Discussion and voting on Demands for Grants
Supplementary Demands for Grants in respect of Budget (Railways) for 1989-90	15.3.90	21.3.90 } 22.3.90 } 23.3.90 } 26.3.90 }	*Discussion and voting on Supplementary Demands for Grants (Railways) 12 39
(ii) General Budget			
			1 41
Budget (General) for 1990-91	19.3.90	26.3.90 } 27.3.90 } 28.3.90 }	*General Discussion
		28.3.90	*Discussion and voting on Demands for Grants on Account (Voted without discussion)
			17 02
Supplementary Demands for Grants in respect of Budget (General) for 1989-90	22.3.90	26.3.90 } 27.3.90 } 28.3.90 }	*Discussion and voting on Supplementary Demands for Grants (General)
Discussion and voting on Demands for Grants of Ministry/ Department of		4.4.90 } 5.4.90 } 9.4.90 }	External Affairs 9 43

*Discussed together along with the Government Resolution seeking approval of recommendations contained in the Thirteenth Report of the Railway Convention Committee, 1989.

1	2	3	4
	9.4.90 } 10.4.90 }	Defence	7 05
	11.4.90 } 12.4.90 } 16.4.90 }	Industry	9 07
	16.4.90 } 17.4.90 } 18.4.90 } 19.4.90 }	Human Resource De- velopment	10 03
	19.4.90 } 20.4.90 } 23.4.90 } 24.4.90 } 25.4.90 }	Home Affairs	11 49
	7.5.90 } 8.5.90 } 10.5.90 } 11.5.90 } 14.5.90 }	*Water Resources & * Agriculture	16 31
	15.5.90 } 16.5.90 }	“ Labour & “ Welfare	7 53
Guillotined at 6.05 P.M. on 16.5.1990		Civil Aviation Commerce Communications Energy Environment and Forests Finance Food and Civil Supplies Food Processing In- dustries Health and Family Welfare Information and Broadcasting Law and Justice Parliamentary Af- fairs Personnel Public Grievances and Pensions Petroleum and Chemicals	0 05

@Discussed together.

1	2	3	4
		Planning Programme Implemen- tation Science and Tech- nology Steel and Mines Surface Transport Textiles Tourism Urban Development Atomic Energy Electronics Ocean Development Space Lok Sabha Rajya Sabha Sec- retariat or Vice-Presi- dent	
(iii) Punjab Budget — 1990-91			
Budget (Punjab) for 1990-91	13.3.90	20.3.90	H M 0 06
		*General Discussion	
		*Discussion and voting on Demands for Grants on Account	
Supplementary Demands for Grants in respect of the Budget (Punjab) for 1989-90	13.3.90	20.3.90	4 41
		*Discussion and voting on Supplementary De- mands for Grants (Punjab)	

*Discussed together.

7. LEAVE OF ABSENCE

Sl. No.	Name of Member	Period for which leave granted	Date when leave granted
1.	Shri Sudam Deshmukh	23rd March to 11th May, 1990	29th May, 1990
2.	Shri G. Krishna	12th March to 23rd April, 1990 and 8th May to 25th May, 1990	
3.	Shri Brahm Dutt	2nd May to 17th May, 1990	
4.	Shri Rameshwar Patidar	23rd April to 21st May, 1990	

8. MOTIONS
(i) Motions for Election of Deputy Speaker

Sl. No.	Brief Subject	Under Rule	Proposer	Seconder	Date of election	Decision of the House
1.	Choosing Shri Shivraj V. Patil as the Deputy Speaker of Lok Sabha	8	Shri Vishwanath Pratap Singh	Shri Rajiv Gandhi	19.3.1990	Not moved.
2.	Choosing Shri Shivraj V. Patil as the Deputy Speaker of Lok Sabha	8	Shri Somnath Chatterjee	Shri Harbhajan Lakha	19.3.1990	Not moved.
3.	Choosing Shri Shivraj V. Patil as the Deputy Speaker of Lok Sabha	8	Shri Indrajit Gupta	Prof. Saif-ud-Din Soz	19.3.1990	Adopted unanimously.
4.	Choosing Shri Shivraj V. Patil as the Deputy Speaker of Lok Sabha	8	Shri L.K. Advani	Shri M.R. Janarthanan	19.3.1990	Moved but not put to vote in view of the motion at (3) having been adopted.
5.	Choosing Shri Shivraj V. Patil as the Deputy Speaker of Lok Sabha	8	Shri Chitta Basu	Shri Inderjit	19.3.1990	—do—

Sl. No.	Brief Subject	Under Rule	Proposer	Second	Date of election	Decision of the House
6.	Choosing Shri Shivraj V. Patil as the Deputy Speaker of Lok Sabha	8	Shri Nandu Thapa	Shri Rajdev Singh	19.3.1990	—do—
7.	Choosing Shri Shivraj V. Patil as the Deputy Speaker of Lok Sabha	8	Shri Vamanrao Mahadik	Shri Gopalrao Mayekar	19.3.1990	—do—
8	Choosing Shri Shivraj V. Patil as the Deputy Speaker of Lok Sabha	8	Shri Nani Bhattacharya	Kumari Mayawati	19.3.1990	Not moved.
9.	Choosing Shri Shivraj V. Patil as the Deputy Speaker of Lok Sabha	8	Shri Bh. Vijay Kumar Raju	Shri Ramashray Prasad Singh	19.3.1990	Not moved.

(H) Motions under Rules 191 and 342

Sl. No	Brief Subject	Motion under rule	Name of Member who moved	Date(s) of discussion	Time taken	Ministry/ Department concerned	Remarks
1.	Situation in the State of Jammu and Kashmir	342	Shri Mufti Mohammad Sayeed	13.3.90	H M 7.52	Home Affairs	—
2.	Appeal to misguided sections of people in the Kashmir valley to abjure violence.	191	Shri Vasant Sathe	13.3.90	0.07	Home Affairs	Adopted
3.	Disapproval of the conduct of the Governor of Nagaland for the manner adopted by him in installing the new Government.	191	Shri Dinesh Singh	22.5.90 23.5.90	1.55	Home Affairs	Discussion concluded

MOTIONS UNDER RULES 191 AND 342
SUMMARY

1. No. of notices received	265
2. No. of motions admitted	66
3. No. of motions discussed	3
4. No. of motions remained part-discussed	1
5. Total time taken	9 hours 54 minutes

(iii) Motions under Rule 338 for suspension of Rules

Sl. No.	Subject	Member who moved	Date on which motion discussed	Time taken	Remarks
1	2	3	4	5	6
1.	Suspension of Rule 32 of the Rules of Procedure and Conduct of Business in Lok Sabha in so far as it provides for the First hour of the sitting being made available for asking and answering of questions, in its application to the motion under Rule 342 regarding situation in the State of Jammu and Kashmir	Prof. Saif-ud-Din Soz	13.3.90	H M 0.08	Adopted
2.	Suspension of Rule 338 of the Rules of Procedure and Conduct of Business in Lok Sabha in its application to the motions for leave to introduce, consideration and passing of the Constitution (Sixty-fifth Amendment) Bill, 1990	Shri Mufti Mohammad Sayeed	4.4.90	0.01	Adopted

10. OBITUARY REFERENCES

Sl. No.	Name of Member	Date of Death	Date on which Obituary Reference made	Time Taken
1.	Shri C.L. Narasimha Reddy (Member, Third Lok Sabha)	30.8.89		H. M.
2.	Shri Jagdev Singh (Member, Ninth Lok Sabha)	3.1.90		
3.	Shri A.R. Mallu (Member, Ninth Lok Sabha)	7.2.90		
4.	Shri C.R. Narasimhan (Member, Second Lok Sabha)	3.11.89		
5.	Shrimati Madhuri Singh (Member, Eighth Lok Sabha)	31.12.89	12.3.1990	00 12
6.	Shri R.R. Diwakar (Member, Provisional Parliament)	15.1.90		
7.	Shri Bhagabat Sahu (Member, Second Lok Sabha)	24.1.90		
8.	Dr. M. Santosham (Member, Fourth Lok Sabha)	30.1.90		

9.	Shri M.L. Jadhav (Member, Third Lok Sabha)	3.2.90		
10.	Shri Mahilal (Member, Sixth Lok Sabha)	5.2.90		
11.	Shri Saroj Mukherjee (Member, Fifth Lok Sabha)	10.2.90		
12.	Shri Gargi Shankar Mishra (Member, Eighth Lok Sabha)	20.2.90	12.3.90	
13.	Shri K.V. Shankaragowda (Member, Eighth Lok Sabha)	4.3.90		
14.	Shri Jagdish Chandra Dikshit (Member, Fifth Lok Sabha)	7.3.90		
15.	Shri C. Mac'hav Reddy (Member, Eighth Lok Sabha)	14.3.90	15.3.90	00 01
16.	Shri A.E.T. Barrow (Member, Eighth Lok Sabha)	17.3.90	19.3.90	00 02
17.	Kumari Manibehn Vallabhbhai Patel (Member, Sixth Lok Sabha)	25.3.90	27.3.90	00 02
18.	Shri K.B.S. Mami (Member, Seventh Lok Sabha)	16.3.90	27.3.90	00 02

Sl. No.	Name of Member	Date of Death	Date on which Obituary Reference made	Time Taken H. M.
19.	Shri Satish Chandra (Member, Fifth Lok Sabha)	5.1.90	27.3.90	00 02
20.	Shri R. Mohanarangam (Member, Sixth Lok Sabha)	5.4.90	6.4.90	00 01
21.	Shri B. T. Ranadive (Outsider)	6.4.90	6.4.90	00 01
22.	Shri Dharam Vir Vasisht (Member, Sixth Lok Sabha)	28.4.90	11.5.90	00 04
23.	Swami Rameshwaranand (Member, Third Lok Sabha)	8.5.90	11.5.90	00 01
24.	Shrimati Indumati Bhattacharyya (Member, Eighth Lok Sabha)	20.4.90	14.5.90	00 02
25.	Shri S. Kandappa (Member, Fourth Lok Sabha)	11.5.90	16.5.90	00 20
26.	Shri K.S. Hegde (Former Speaker, Sixth Lok Sabha)	24.5.90	25.5.90	00 20

11. PAPERS LAID ON THE TABLE

(a) By Government	2046
(b) By Private Members	NIL

12. PETITIONS

Presented by Members	Four
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13. PRESIDENT'S ADDRESS

Date of Address	Date (s) of discussion on Motion of Thanks	Members who moved and seconded	No. of amendments tabled	No. of amendments carried	Motion of Thanks adopted on	Time taken	President's message reported on
12.3.1990	14.3.90 15.3.90 16.3.90	Shri Hari Kishore Singh Shri Brij Bhushan Tiwari	348	—	16.3.90	H M 11 14	20.3.1990

14. PRIVILEGE MATTERS

Sl. No.	Brief Subject	Name of the member who raised the matter	Date on which matter brought before the House	Time taken	Decision of the Chair/House
1	2	3	4	5	6
1.	Question of privilege regarding alleged assault on Shri Era Anbarasu, MP, by the Central Jail authorities, Madras.	Sarvashri Era Anbarasu, P.R. Kumaramangalam, Dinesh Singh, Vasant Sathe, Saifuddin Choudhury, Eduardo Faleiro, Kamal Nath and Bhogendra Jha.	22.3.1990	H M 0 15	The Speaker with the consent of the House referred the matter to the Committee of Privileges for examination, investigation and report.
2.	Question of privilege regarding alleged tapping of telephones and bugging of residences of Shri Chandra Shekhar, MP and other politicians as reported in the National Press on 6th April, 1990.	Sarvashri Vasant Sathe, P. Chidambaram, Dinesh Singh, Eduardo Faleiro, H.K.L. Bhagat, Indrajit Gupta and Prof. Vijay Kumar Malhotra.	10.4.1990	0 10	The Speaker <i>inter alia</i> observed that article 105 of the Constitution provided for the powers, privileges and immunities of each House of Parliament and of its members and the Committee thereof. The privileges

of Parliament did not place a member of Parliament on a footing different from that of an ordinary citizen in the matter of application of laws unless there were good and sufficient reasons in the interest of Parliament itself to do so and unless so provided in the Constitution or any law. There had been several instances in the past when matters relating to alleged tapping of telephones of members were sought to be raised in the House as questions of privilege but successive Speakers had ruled that no question of privilege was involved in such matters.

The Speaker further observed that after the categorical statement made by the Minister of Parliamentary Affairs and Information and Broadcasting denying the allegations of telephoning tapping and bugging of

residences, the notices of privilege seemed to lack factual basis. However, considering the fact that the whole House was exercised over the alleged incident of tapping of telephones and bugging of the residence of an Hon'ble member and in view of the near unanimity in the House that such actions, if true, were reprehensible, he deemed it only fit and proper that the matter was gone into in-depth with a view to finding out whether there was any truth in the press report and if so whether Shri Chandra Shekhar or any other member had been obstructed in the discharge of his duties in the House by the alleged incident(s) of phone tapping and bugging of residence(s).

The Speaker observed that in view of the great importance of the issues involved irrespective of the fact whether or not a *prima facie* case of breach of privilege was made out and without going into any technicalities, he had decided to refer the matter in all its ramifications and with all the issues in its gamut, under rule 227 of the Rules of Procedure and Conduct of Business in Lok Sabha, to the Committee of Privileges for examination, investigation and report.

3. Shouting of slogans from the Visitors' Gallery.

10.4.1990

0 05

The Deputy Speaker informed the House that at about 12.35 hours that day, three visitors calling themselves Ram Kishore Yadav son of Shri Jageshwar Prasad Yadav, Munish Kumar Darbari son of Shri Raghuraj Prakash Darbari and Uday Bhan Srivastava son of Shri Harwaroop Srivastava attempted to shout slogans from the Visitors' Gallery.

1	2	3	4	5	6
4.	Question of privilege against Shri Nilamani Routray, the then Minister of Health and Family Welfare for allegedly misleading the House while replying to USQ No. 3305 regarding 'compulsory iodisation of salt' on 4th April, 1990.	Shri Banwari Lal Purohit	2.5.1990	0 02	The Director, Security took them into custody immediately and interrogated them. The visitors had made statements. Munish Kumar expressed regret for his action and had also begged pardon for the same. Ram Kishore Yadav and Uday Bhan Srivastava had not expressed any regret for their action. On a motion moved by the Minister of Parliamentary Affairs, the House resolved that the visitors had committed a grave offence and were guilty of the contempt of the House. The House further resolved that they be let off with a stern warning on the rising of the House. The Speaker informed the House that he had referred the matter to the Minister for comments. On perusal of the comments of the Minister he had come to the conclusion that the Minister did not mislead the House much less deliberately. Accordingly, the Speaker withheld his consent to the matter being raised in the House as a question of privilege.

5. Question of privilege against the Prime Minister for allegedly making of an important announcement regarding setting up of a new para-military organisation known as 'National Rifles' outside the House when the House was in Session.
- Shri P. Chidambaram
- 2.5.1990
- 0 02
- Withholding his consent to the raising of the matter on the floor of the House the Speaker observed that it was well established that no privilege of Parliament is involved if statements on matters of public interest are not first made in the House and are made outside. The Speaker however reiterated that it was a matter of propriety that when the House was in Session, so far as possible, important decisions should first be announced in the House.
6. Question of privilege against the District Magistrate and the Superintendent of Police, Hamirpur for allegedly obstructing Shri Ganga Charan Lodhi, M.P. from coming to Delhi for taking part in the proceedings of the House and putting him under house arrest on 7th May, 1990, at Hamirpur.
- Shri Ganga Charan Lodhi
- 10.5.1990
- 0 16
- The Speaker gave his consent to Shri Ganga Charan Lodhi to raise the question of privilege. Shri Ganga Charan Lodhi then asked for the leave of the House to raise the question of privilege. As no objection was taken, the Speaker informed the House that the leave had been granted. After discussion, Shri Ganga Charan Lodhi moved a motion that the matter be referred to the Committee of Privileges for examination, investigation and report. The motion was adopted.
7. Question of privilege regarding alleged assault on Shri Ramesh Chennithala, MP, by the Delhi Police during a demonstration on 22nd May, 1990.
- Sarveshri P. Chidambaram,
Harish Rawat, Prof. P.J.
Kurien, Loknath Choudhary,
L.K. Advani
- 23.5.1990
- 0 40
- After some discussion, the Speaker referred the matter to the Committee of Privileges for examination, investigation and report.

15. QUESTIONS

(i) *Starred Questions*

(a) Number of Questions put down in Question Lists for Oral Answers	•1010
(b) Number of Questions orally answered	229

(ii) *Short Notice Questions*

(a) Number of Questions put down in Short Notice Question Lists	4
(b) Number of Short Notice Questions orally answered	3

(iii) *Unstarred Questions*

(a) Number of Question put down in Question Lists for Written Answers	••10637
(b) Number of Questions for which Written Answers were laid including those put down for Oral Answers and Short Notice Questions but not reached for Oral Answers	11179

*Includes 32 Starred Questions deleted / postponed / transferred from one Ministry to another.

••Includes 208 Unstarred Questions deleted / transferred from one Ministry to another.

(iv) Half-an-Hour Discussion Arising out of Answers to Questions

Sl. No	Brief Subject	Name of the Member who raised the discussion	Date	Ministry / Department	Time taken Hrs. Mts.
1.	Pepsico Food Project	Shri Harish Rawat	23.3.90	Food Processing Industries	1-00
2.	Power Shortage	Shri Kalp Nath Rai	26.3.90	Energy	0-50
3.	Commercialisation in Education	Shri Y.S. Mahajan	20.4.90	Human Resource Development	1-04
4.	Representation from Gujarat to National Committee for Appraisal of DPAP and DDP	Shri Prakash Koko Brahmabhatt	23.4.90	Agriculture	0-30
5.	Delivery of Imported Sugar	Shri Jaswant Singh	2.5.90	Food and Civil Supplies	0-19
6.	Computer-Assisted Sanskrit Teaching and Learning Project	Prof. Vijay Kumar Malhotra	11.5.90	Electronics	1-08
7.	Drought Prone Districts in Bundelkhand Region	Kumari Uma Bharti	14.5.90	Agriculture	0-42

16. RESIGNATION BY MEMBERS

Sl. No.	Name of Member	State	Constituency	Date from which accepted by Speaker	Remarks
1.	Shri Shaeta Kumar	Himachal Pradesh	Kangra	13.3.1990	Consequent on his election to Himachal Pradesh Vidhan Sabha
2.	Shri Lala Prasad	Bihar	Chapra	26.4.1990	Consequent on his election to Bihar Legislative Council.

17. RESOLUTIONS

(i) Resolutions placed before the House by the Speaker

Sl. No.	Subject	Date of placing before the House	Time taken	Ministry / Department concerned	Remarks
			H M		
1.	Welcoming the release of Nelson Mandela from South Africa prison and reiteration of India's commitment to eradication of <i>apartheid</i> .	14.3.90	0 03	External Affairs	Adopted unanimously.
2.	Expression of grief over the ghastly killing of a large number of people in a bomb blast in Batala on 3.4.1990.	4.4.90	0 02	Home Affairs	Adopted unanimously.

(H) Government Resolution

Subject	Name of Member who moved	Date of moving and discussion	Time taken	Ministry / Department concerned	Remarks
			H M		
• Approval of the recommendations made in paragraphs 10 to 14 of the First Report of the Railway Convention Committee, 1989 presented to Lok Sabha on 13.3.90.	Shri George Fernandes	21.3.90 22.3.90 23.3.90 26.3.90	12 39	Railways	Adopted
• Discussed alongwith the (i) Budget (Railways) for 1990-91, (ii) Demands for Grants (Railways) for 1990-91 and (iii) Supplementary Demands for Grants (Railways) for 1989-90.					

(iii) Statutory Resolutions

Sl. No.	Subject	Article / Section of Constitution / Act	Name of Member who moved	Date of moving and discussion	Time taken	Ministry / Department concerned	Remarks
					H M		
1.	Disapproval of the Code of Criminal Procedure (Amendment) Ordinance, 1990 (Ordinance No. 1 of 1990).	Art. 123	Shri Jaswant Singh	16.3.90 19.3.90 21.3.90	2 57	Home Affairs	Withdrawn
2.	Approval of the continuance in force of the Proclamation issued by the President on 11.5.1987 under article 356 of the Constitution in relation to the State of Punjab for a further period of six months w.e.f. 11.5.1990.	Art. 356	Shri Mufti Mohammad Sayeed	2.5.90	4 05	Home Affairs	Adopted

*Discussed alongwith the motion for consideration of the Code of Criminal Procedure (Amendment) Bill, 1990.

(iv) Private Member's Resolutions

Sl. No.	Brief Subject	Name of Member who moved	Date(s) of moving and discussion	Time taken	Ministry/ Department	Remarks
1.	Poll Reforms	Shri L. K. Advani	29-12-1989 (First Session) 23-03-1990 6-04-1990 20-04-1990 04-05-1990	H M 9 35 (excluding 02 minutes taken during First Session)	Law & Justice	Adopted.
2.	Ban on Cow Slaughter	Shri Guman Mal Lodha	04-05-1990 18-05-1990	2 09	Home Affairs	Discussion not concluded.

18. SHORT DURATION DISCUSSIONS (RULE 193)

Sl. No.	Subject	Under rule	Name of member who raised the discussion	Date(s) of discussion	Time taken	Ministry/ Department concerned	Remarks
1	2	3	4	5	6	7	8
1.	Statement made by the Minister of Parliamentary Affairs (on behalf of Minister of Home Affairs) in the House on the 20th March, 1990 in regard to the incident which took place on 17th March, 1990 in Nizamuddin area of New Delhi.	193	Shri Inderjit Gupta	22.3.90	H M 3.00	Home Affairs	
2.	Grave law and order situation in Kashmir resulting in kidnapping and killing of officials as well as political workers including an ex-M.L.A. by the terrorists.	193	Shri P. R. Kumaramangalam	26.3.90 28.3.90	4.08	Home Affairs	

1	2	3	4	5	6	7	8
3.	Statement made by the Minister of Civil Aviation in the House on the 14th March, 1990 regarding the accident to the Indian Airlines Airbus A-320 at Bangalore and matters connected therewith.	193	Shri Nathu Singh	29.3.90	3.23	Civil Aviation	—
4.	Communal riots in Gujarat and other parts of the country.	193	Prof. Rasa Singh Rawat	11.4.90	3.49	Home Affairs	—
5.	Situation in Assam arising out of the terrorist activities of United Liberation Front of Assam (ULFA).	193	Shri Janardan Yadav	12.4.90	1.49	Home Affairs	—
6.	Statement made by the Minister of Railways in the House on the 17th April, 1990 regarding the accident due to fire in No. 383 Up Mokama-Danapur passenger train on 16.4.1990.	193	Shri Harish Rawat	18.4.90	3.13	Railways	—
7.	Communal situation in the country.	193	Shri Harish Rawat	24.4.90 25.4.90	5.02	Home Affairs	—
8.	Continued atrocities on Scheduled Castes and Scheduled Tribes in the country.	193	Prof. Vijay Kumar Malhotra	25.4.90 26.4.90 30.4.90	6.12	Welfare	—

9.	Rise in prices in the country	193	Prof. Saif-ud-Din Soz	30.4.90 3.5.90 4.5.90 7.5.90	5.54	Finance	—
@10.	Reported irregularities in the A-320 Air Bus deal and steps taken by the Government in regard thereto.	193	Shri Devendra Prasad Yadav	15.5.90 3.5.90	4.55	Civil Aviation	—
11.	Recent fire incidents in Delhi.	193	Prof. Raza Singh Rawat	7.5.90	2.13	Home Affairs	—
12.	Situation arising out of the reported activities of LTTE in Tamil Nadu.	193	Shri P. R. Kumaraman-galam	23.5.90	1.11	Home Affairs	Discussion not concluded
13.	Statement made by the Minister of Home Affairs in the House on the 22nd May, 1990 regarding the assassination of Maulvi Md. Farooq, Mirwaiz of Kashmir, in Srinagar on 21st May, 1990.	193	Shri Santosh Mohan Dev	24.5.90	1.50	Home Affairs	Discussion not concluded
14.	Statement made by the Minister of State for Agriculture in the House on the 23rd May, 1990 regarding the situation arising out of the cyclonic storm in the Bay of Bengal and the relief measures undertaken by the Central and State Governments concerned.	193	Shri K. S. Rao	28.5.90	2.23	Agriculture	—

*The Minister gave combined reply to the discussion and the debate on the Demands for Grants of the Ministry of Home Affairs on 25.4.90.
@As decided by the House, Calling Attention converted into discussion under Rule 193.

DISCUSSIONS ON MATTERS OF URGENT PUBLIC IMPORTANCE FOR SHORT
DURATION UNDER RULE 193

S U M M A R Y

1. No. of notices received	872
2. No. of discussions admitted	15
3. No. of discussions held	14
4. No. of discussions remained part-discussed	2
5. Total time taken	... 49 hours 02 minutes

19. SITTINGS OF LOK SABHA

Sl. No.	Subject	Date on which decided	Remarks
1.	Cancellation of Sitting fixed for Monday, the 2nd April, 1990.	30.3.1990	On the suggestion of the Minister of Parliamentary Affairs, the House agreed to cancel its sitting fixed for Monday, the 2nd April, 1990. There was no sitting on the 3rd April, 1990 on account of "Ramnavmi".
2.	Fixation of Additional sittings of Lok Sabha on 28th, 29th, 30th and 31st May, 1990.	24.5.1990	Business Advisory Committee in its Twelfth Report <i>inter alia</i> recommended the fixation of additional sittings of Lok Sabha on 28th, 29th, 30th and 31st May, 1990. On the motion moved by Shri Satya Pal Malik, the report was adopted by the House.

20. SPEAKER/DEPUTY SPEAKER/CHAIRMAN***Announcements/Observations/References***

Sl. No.	Subject	By whom	Date
1.	Announcement—Regarding adjournment of House for half-an-hour at 4.30 P.M. on 19.3.1990 to re-assemble at 5 P.M. for presentation of the General Budget.	Speaker	19.3.1990
2.	Reference on the historic occasion of the attainment of independence by Namibia.	Speaker	21.3.1990
3.	Observations—Regarding need to dispose of maximum number of starred questions on a day.	Speaker	22.3.1990
4.	Observations—Allegations against a political party if represented in the House can be refuted on the floor of the House.	Speaker	30.4.1990
5.	Valedictory reference on the conclusion of the 2nd Session of Ninth Lok Sabha.	Speaker	31.5.1990

21. STATEMENTS

(i) Statements made/Laid by Ministers under Rule 372

Sl. No.	Brief Subject	Name of Minister	Date	Time Taken	
				H.	M.
1	2	3	4	5	
1.	Government's decision to release an instalment of Additional Dearness Allowance to the Central Government Employees which had fallen due w.e.f.1.1.1990.	Prof. Madhu Dandavate	13.3.1990	0	01
2.	The accident to the Indian Airlines Airbus A 320 at Bangalore and matters connected therewith.	Shri Arif Mohammed Khan	14.3.1990	0	11
3.	Telecom Tariffs	*Shri Dinesh Goswami	14.3.1990	0	10
4.	The accident involving No. 9020 UP Dehradun-Bombay Central Express train on 14.3.1990.	Shri George Fernandes	15.3.1990	0	04
5.	Government Business for the week commencing the 19th March, 1990.	**Shri Arif Mohammed Khan	16.3.1990	0	03
6.	The incident which took place on 17.3.1990 in the Nizamudin area of New Delhi.	@Shri P. Upendra	20.3.1990	0	18
7.	Correcting the reply given on the 15th March, 1990 to a supplementary by Shri Madan Lal Khurana on Starred Question No. 42 regarding Pakistani mob crossing over to Indian territory.	Shri I.K. Gujral	22.3.1990	0	01
8.	Government Business for the week commencing the 26th March, 1990.	Shri P. Upendra	23.3.1990	0	01

*Made/laid on behalf of Minister of Communications.

**Made on behalf of Minister of Parliamentary Affairs.

@Made on behalf of Minister of Home Affairs.

1	2	3	4	5
9.	Price Policy for raw jute for 1990-91 season.	Shri Devi Lal	29.3.1990	0 01
10.	Escape of detainees from central jail, Srinagar on 28.3.1990	Shri Mufti Mohd. Sayeed	29.3.1990	0 03
11.	P.M.'s visit to Namibia.	Shri Vishwanath Pratap Singh	30.3.1990	0 08
12.	Indo-Nepal relations.	Shri I.K. Gujral	30.3.1990	0 02
13.	Revision in the rates of Industrial Dearness Allowance applicable to employees of the Central Public Enterprises.	Shri Ajit Singh	4.4.1990	0 02
14.	Bomb blast incident in Batala on 3rd April, 1990.	Shri Mufti Mohd. Sayeed	4.4.1990	0 04
15.	Recent incidents of abduction in the State of J & K.	*Shri P. Upendra	9.4.1990	0 04
16.	Restoration of multiparty democracy in Nepal.	Shri I.K. Gujral	9.4.1990	0 04
17.	Communal situation in Gujarat.	*Shri P. Upendra	9.4.1990	0 04
18.	The ghastly murder of Shri H.L. Khara, General Manager, HMT by his abductors in Srinagar.	*Shri P. Upendra	10.4.1990	0 02
19.	Certain important policy decisions taken by the Ministry of Civil Aviation to boost export and tourism earnings.	Shri Arif Mohd. Khan	11.4.1990	0 03
20.	Murder of Shri Mushirul Haq, Vice-Chancellor of Kashmir University and his personal Secretary Shri Ghulam Nabi.	Shri Mufti Mohd. Sayeed	11.4.1990	0 04
21.	The accident due to bomb blasts involving Train No. 5718 Dooars Express on 12th April, 1990 and No. 5609 Avadh-Assam Express on 13th April, 1990 on Alipurduar Division of North-East Frontier Railway and fire accident in one of the coaches of 383 Mokameh-Danapur Passenger on 16th April, 1990.	Shri George Fernandes	16.4.1990	0 08

*Made on behalf of Minister of Home Affairs.

1	2	3	4	5
22.	The incident of explosion in a bus at Prembari Pul on Ring Road in Delhi on 13th April, 1990.	Shri Mufti Mohd. Sayeed	16.4.90	0 01
23.	The accident due to fire in train No. 383 UP Mokameh Danapur passenger train on 16th April, 1990 on Eastern Railway.	Shri George Fernandes	17.4.90	0 10
24.	Incidents of major fire at Vigyan Bhawan and Sadar Bazar in Delhi on 16th April, 1990.	Shri Mufti Mohd. Sayeed	17.4.90	0 36
25.	Activities of Anand Margis.	Shri Mufti Mohd. Sayeed	18.4.90	0 10
26.	Continuance of the Scheme for supply of wheat and rice at specially subsidised rates in Integrated Tribal Development Project (ITDP) areas and the tribal majority States for one more year from the 1st April, 1990 and extension of its coverage to north Cachar and Karbi Anglong districts of Assam.	Shri Nathu Ram Mirdha	18.4.90	0 04
27.	Incentives to sugar factories for undertaking early crushing in the ensuing 1990-91 sugar season.	Shri Nathu Ram Mirdha	19.4.90	0 05
28.	Price policy for Rabi crops of 1989-90 to be marketed in 1990-91.	Shri Devi Lal	20.4.90	0 04
29.	Communal incidents in Kanpur and Mathura	Shri Subodh Kant Sahay	23.4.90	0 08
30.	Letter allegedly written by Shri George Fernandes to the PM.	Shri George Fernandes	24.4.90	0 01
31.	Incident of fire at Motia Khan in Delhi on 23rd April, 1990.	Shri Subodh Kant Sahay	24.4.90	0 11
32.	Enhanced subsidy for scheduled castes under Integrated Rural Development Programme (IRDP)	Shri Upendra Nath Verma	26.4.90	0 02

* Members were permitted to ask clarificatory questions.

1	2	3	4	5
33.	Decision of Government to observe 1st May as a public holiday under the Negotiable Instruments Act.	Shri P. Upendra	30.4.90	0 01
34.	Outcome of the bilateral talks with the foreign Minister of Pakistan at New York.	Shri I.K. Gujral	2.5.90	0 09
35.	Incident at Palej Railway Station/ in Bharuch district of Gujarat on 30th April, 1990.	Shri Mufti Mohd. Sayeed	2.5.90	0 03
36.	Fire incident in Shastri Bhawan on 3rd May, 1990.	Shri Subodh Kant Sahay	4.5.90	0 03
37.	Debt relief to farmers, artisans and weavers who had taken loans upto Rs. 10,000 from various banks.	Prof. Madhu Dandavate	4.5.90	0 04
* 38.	Threat of the officers of the oil industry to go on strike on 8th May, 1990 on the issue of revision of their pay scales and Dearness Allowance.	Shri M.S. Gurupadaswamy	7.5.90	0 16
39.	Review of National Policy on Education.	Shri Chimanbhai Mehta	7.5.90	0 05
40.	Cyclonic storm in Andhra Pradesh.	Shri Upendra Nath Verma	10.5.90	0 06
41.	Government Business for the week commencing the 14th May, 1990.	Shri Jagdeep Dhankar	11.5.90	0 01
42.	Grant of financial assistance in case of deaths due to cyclone in the states of Andhra Pradesh and Tamil Nadu and Union Territory of Pondicherry.	Shri Upendra Nath Verma	11.5.90	0 01
43.	Incident at Sato Dharampur village of Fatehpur district of Uttar Pradesh.	Shri Ram Vilas Paswan	11.5.90	0 05
44.	Government Business for the week commencing the 21st May, 1990.	Shri Satya Pal Malik	18.5.90	0 01
**45.	Murder of Maulvi Md. Farooq in Srinagar on 21st May, 1990.	Shri Mufti Mohd. Sayeed	22.5.90	0 18

* Members were permitted to ask clarificatory questions.

**Prime Minister also clarified the position.

1	2		4	5
46.	Recent developments in Haryana.	Shri Vishwanath Pratap Singh	22.5.90	0 14
*47.	Situation arising out of the cyclonic storm in the Bay of Bengal and the relief measures undertaken by the Central Government, the State Governments of Andhra Pradesh and Tamil Nadu and Union Territory of Pondicherry.	Shri Nitish Kumar	23.5.90	0 46
48.	Closure of India's Diplomatic Mission in Fiji.	Shri I.K. Gujral	24.5.90	0 06
49.	The licensing policy on steel.	Shri Dinesh Goswami	29.5.90	0 01

*Members were permitted to ask clarificatory questions

(ii) Statement under Direction 115

Sl. No.	Brief Subject	Name of Member who made the Statement	Minister who made the Statement in reply	Date	Time Taken H.M.
1.	Certain information given by the Minister of Food and Civil Supplies in reply to S.Q. No. 615 on 26 April, 1990 regarding the harmful effects of pesticides on human body.	Shri Eduardo Falcão	Shri Nathuram Mirdha	24.5.1990	00.04
2.	Certain information given by the Minister of Energy in reply to U.S.Q. No. 8691 on 15 May, 1990, regarding Rural Electrification in Uttar Pradesh.	Shri Ram Sagar (Saidpur)	Shri Arif Mohammad Khan	31.5.1990	00.03

(iii) Matters Under Rule 377

- (a) Number of matters raised 373
(b) Position regarding receipt of replies received from Ministers concerned as on 12.7.1990

	Total Number of matters raised	Number of replies sent to Members by Ministers and copies endorsed to Lok Sabha Secretariat	Percentage of replies sent to the Members by the Ministers
First Session	57	38	66.66
Second Session	373	154	41.3

22. STATEMENT SHOWING TIME TAKEN ON VARIOUS KINDS OF BUSINESS

Business	Time Taken		Percentage to the total time taken
	H	M	
ADJOURNMENT MOTIONS	6	35	1.7
BILLS			
(a) Government Bills	*36	17	9.3
(b) Private Members' Bills	12	41	3.3
BUDGETS			
(a) Railway Budget	**13	42	3.5
(b) General Budget	90	59	23.4
(c) Budget in respect of States under President's Rule	4	47	1.2
CALLING ATTENTION NOTICES (Rule 197)			
DISCUSSIONS	15	36	4.0
(a) Half-an-Hour Discussions (Rule 55)	5	33	1.5
(b) Short Duration Discussions (Rule 193)	49	02	12.6
MATTERS UNDER RULE 377			
MOTIONS	8	41	2.2
(a) Motions under rules 191 and 342	9	54	2.6
(b) Motions under rule 388	0	24	0.1
PRESIDENT'S ADDRESS	11	14	2.9
QUESTIONS	45	11	11.6
RESOLUTIONS			
(a) Resolutions placed before the House by the Speaker	0	05	—
(b) Government Resolutions	**		
(c) Statutory Resolutions	*4	05	1.1
(d) Private Members' Resolutions	11	44	3.0
STATEMENT (Rule 372)	8	34	2.2
OTHER MATTERS such as Oath or Affirmation, Papers laid on the Table, Obituary References, Questions of Privilege, Points of Order, Personal Explanations etc.	53	30	13.8
	388	34	100.0

*Joint discussion took place on a Statutory Resolution [vide Statement No. 17 (iii) Sl.No. 1] and Motion for Consideration of the connected Government Bill [vide Statement No. 3 Sl. No. 1]. Time taken on joint discussion has been shown under Government Bills.

**Joint discussion took place on (i) a Government Resolution [vide Statement No. 17 (ii)], (ii) Demands for Grants in respect of Budget (Railways) for 1990-91 and (iii) Supplementary Demands for Grants (Railways) for 1989-90. Time taken on joint discussion has been shown under Railway Budget.